वचनों की खर्च न की गई राशि और नए वचनों की राशि के उपयोग में तेजी लाने के लिए कई उपचारात्मक उपाय किए जा रहे हैं, जैसे आयात नीति को उदार बनाना, ब्रिटेन से भारी मात्रा में वस्तुओं की खरीद की पहले से योजना बनाना, उन उपयुक्त बड़ी परियोजनाओं का पता लगाना जिनमें ब्रिटेन के सामान और सेवाओं का लाभप्रद ढंग से उपयोग किया जा सकता हो; आदि ।

लाख के निर्यात से विदेशी मुद्रा की आय

4414. **श्री कड़िया मुंडा** : क्या **वाणिज्य तथा नागरिक पूर्ति और सहकारिता** मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश के लाख के कुल उत्पादन में से कितने प्रतिशत लाख का निर्यात किया जा रहा है; और

(ख) लाख के निर्यात से कितने मूल्य की विदेशी मुद्रा की आय हुई है ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मन्त्री (श्री मोहन धारिया) : (क) विगत तीन वर्षों के दौरान देश में कुल उत्पादित लाख में से निर्यात की गई लाख की प्रतिशतता वर्षवार इस प्रकार है :

वर्ष	प्रतिशतता
1974-75.	70 प्रतिशत
1975-76.	85 प्रतिशत
1976-77 (अनन्तिम)	70 प्रतिशत

(प्रतिशतता इस आधार पर आंकी गई है कि कच्ची लाख से 50 प्रतिशत की दर से लाख दाने की उपज तथा लाख दाना से 85 प्रतिशत की दर से चपड़े की उपज होती है) ।

(ख) लाख के निर्यात से गत तीन वर्षों के दौरान अर्जित विदेशी मुद्रा इस प्रकार है :—

वर्ष	मूल्य (करोड़ रु० में)
1974-75.	24.33
1975-76.	12.75
1976-77.	10.48 (अनन्तिम)

नई दिल्ली सुपर बाजार के निदेशक की नियुक्ति के लिए अपनाई जाने वाली प्रक्रिया

4415. **श्री ईश्वर चौधरी** : क्या **वाणिज्य तथा नागरिक पूर्ति और सहकारिता** मन्त्री यह बताने की कृपा करेंगे कि नई दिल्ली सुपर बाजार के निदेशक की नियुक्ति के लिए केन्द्रीय सरकार द्वारा कौन सी प्रक्रिया अपनाई जानी है ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मन्त्री (श्री मोहन धारिया) : को-आपरेटिव स्टोर लि० (सुपर बाजार), नई दिल्ली की उप-विधियों के अन्तर्गत प्रबन्ध समिति के नौ निदेशक भारत सरकार को नामित करने होते हैं और छ: निदेशक सहकारी स्टोर के सदस्यों द्वारा निर्वाचित करने होते हैं ।

Import of Oilseed

4416. SHRIMATI PARVATHI KRISHNAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have taken the decision to import oilseeds in large quantity this year;

(b) if so, the reasons thereof; and

(c) how far this is likely to affect the supply and price position of edible oils in the country and Government's reaction thereon?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) to (c). There is no proposal to import edible oilseeds: necessary quantities of edible oils are being imported to bridge the gap between demand and supply.

Disclosures by Chairman of Statutory Bodies in Karnataka

4417. SHRI S. NANJESHA GOWDA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Chairmen of different statutory bodies in Karnataka have disclosed their assets and income under the Voluntary Disclosure Scheme: and

(b) if so, the names of these individuals and the values of movable and immovable properties including cash so declared?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). The Chairman of only one statutory body in Karnataka made a declaration under sub-section (1) of section 3 of the Voluntary Disclosure of Income and Wealth Ordinance, 1975. The Voluntary Disclosure of Income and Wealth Ordinance. 1975 (now. Voluntary Disclosure of Income and Wealth Act. 1976) provided for voluntary disclosure of income, in cases other than cases of search and seizure, under section 3(1), disclosure of income in cases of search and seizure under section 14(1) and disclosure of wealth under section 15(1). So far as declarations under section 3(1) are concerned, section 12 stipulates, *inter alia*, that all particulars contained therein shall be treated as confidential and no public servant shall disclose them except to any officer employed in the execution of any of the Acts mentioned in sub-section (1) of section 8, or the Wealth-tax Act or to any officer appointed by the Comptroller and Auditor General of India or the Central Board of Direct Taxes to audit income-tax receipts or refunds. It will, therefore, be a breach of the secrecy provisions of section 12 to furnish the name and other particulars of the Chairman of the statutory body in Karnataka mentioned above.

No Chairman of any statutory body in Karnataka State has made any declaration under section 14(1) and/or 15(1) of the Voluntary Disclosure of Income and Wealth Act, 1976.

Closure of Textile Mills in Gujarat

4418. SHRI AHMED M. PATEL: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether any textile mills in Gujarat State have been closed down during the last three years;

(b) the main reasons therefore; and

(c) the action taken by Government to re-start them?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) Yes, Sir. These mills have been closed.

(b) In the case of two units the main reason for closure has been financial difficulties and in the third case the mills had to close down due to severe damage caused by cyclone.

(c) Action is in progress to take over two textile mills for management by the State Government and in case of the third mill, the State Government has initiated the process.

कृष्णा मिल्स, ब्यावर (राजस्थान) द्वारा कण्ट्रोल का कपड़ा बनाया जाना

4419. श्री लालजी भाई : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मन्त्री यह बताने की कृपा करेंगे कि :

(क) कृष्णा मिल्स ब्यावर (राजस्थान) द्वारा वर्ष 1975 से 1977 तक,